

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III (Special Bench)**

**Item No.309**

IA(Companies Act.)157/2022

IN

1024/252/ND/18

**IN THE MATTER OF:**

M/s. Alpha Realcon Pvt. Ltd.

**.... APPELLANT**

**SECTION**

**U/s 252 Companies Act 2013**

**Order delivered on 10.03.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Manish Kumar Singh

For the Respondent :

**ORDER**

**IA(Companies Act.)157/2022:-**

This application has been filed seeking extension of time in communicating the order dated 15.04.2019 passed by this Tribunal to the Registrar of Companies, NCT of Delhi & Haryana for restoration of name of the Company.

It is submitted by Applicant that orders were passed in Company Appeal bearing No. 1024/252/ND/18 filed under Section 252 of the Companies Act, and the said order was required to be filed with the ROC within 30 days for restoration of the Company and for issuing a fresh incorporation certificate. However, the Applicant failed to submit the order within time. On 28.07.2022 this Tribunal directed the Applicant to file an affidavit explaining the reasons for the delay and pursuant to the said order, the Applicant has filed an affidavit on 26.08.2022 stating therein that the Applicant Company sought to deposit a

Rs. 2,00,000/- through Demand Draft No. 275754 dated 05.10.2020 drawn on Axis Bank with the RoC, however due to corona pandemic and nationwide lockdown the Company could not contact the officer of the Registrar of Companies. The Applicant contacted the ROC in February, 2022 and handed over the Demand Draft but they were instructed to make online payment.

Thereafter, the Company paid the amount online on MCA 21 through Challan No. X08345427 dated 25.02.2022.

We have heard the arguments of Ld. Counsel and perused the affidavit. We are not convinced with the reasons given in the said affidavit. However for the ends of justice, we extend the time for making the payment and submission of the orders of this Tribunal subject to payment of Rs. 20,000/- as cost to the ROC within two weeks.

The Applicant is directed to file a compliance affidavit within three days after depositing the cost.

We permit the Applicant to make necessary compliances pursuant to the order dated 15.04.2019.

**IA allowed.**

List the matter for compliance on **14.04.2023.**

Sd/-

**(RAHUL BHATNAGAR)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**